GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 1351 ANSWERED ON MONDAY, DECEMBER 08, 2025 Agrahayana 17, 1947 (Saka)

Monitoring of Grants

QUESTION

1351. Shri Rajesh Ranjan:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether many companies in the country are registered in the name of working in the fields of pollution control, environmental protection, carbon credits, climate change mitigation, etc;
- (b) if so, whether the Government has an updated and verified list of all such companies claiming to work in these areas, if so, the details thereof;
- (c) whether the Government has complete details of grants/funds received by these companies from abroad for environmental protection or carbon mitigation works, if so, the details thereof;
- (d) whether the Government regularly checks that the foreign funds received by these companies are being used in genuine projects and not just for paperwork or making unfair profits;
- (e) if so, the details thereof; and
- (f) the details of the monitoring process undertaken, compliance checks conducted, action taken and corrective measures proposed by the Government in this regard?

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

(a)&(b) - Companies at the time of incorporation are provided NIC activity code on the basis of their nature of business which is embedded in the unique CIN(Corporate Identification Number) given to each company. Specific data of companies in the field of pollution control, environmental protection, carbon credits, climate change mitigation, etc is not maintained under MCA – 21. However, there are several companies incorporated under NIC Code having business activities such as

Recycling of Metal Waste & Scrap, Recycling of Non-metal waste & Scrap, Generation of Solar Energy, Generation of Electricity from other non-conventional sources, Sewage & refuse disposal, Sanitation & similar activities, garbage collection, transportation and disposal, collection of hazardous, and non-hazardous waste etc.

(c) to (f)- All companies are required to prepare Financial Statement as per Section 129 of Companies Act, 2013 which mandates that Company's financial statements must present a true and fair view, comply with notified accounting standards and follow Schedule III. All companies are required to file their financial statement under Section 137 of the Companies Act, 2013 with Registrar of Companies. The auditor audits the financial statement of the company under section 143 of the Companies Act, 2013. Suitable action is taken from time to time by Registrar of Companies against the defaulting companies after following due process. No specific data on grants/fund received from abroad is maintained under MCA-21. Further, as per the information given by the Ministry of Home Affairs, processing of registration and renewal applications under Foreign Contribution (Regulation) Act, 2010 are based on field enquiry report from Central Security Agencies and appropriate action is taken against organizations violating the provisions of Foreign Contribution (Regulation) Act, 2010.
